

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 02
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.

....Applicant/petitioner

Vs.

Ninex Developers Ltd.

....Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.10.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Mr. Arvind Garg, Adv. with Ms. Heerika Shukla,
CS

Mr. Sumit Sinha, Adv. for Flat Owner/FC

Mr. Sinha Shrey Nikhilesh, Mr. Swastik Verma,
Advs. for Land Owners

Mr. Mahesh Taneja, AR of Home Buyers of Ninex
Developers Ltd.

For the respondent

Mr. Rakesh Kumar, Ms. Preeti Kashyap, Advs.
for Mr. Vekas Garg, RP

Mr. Niranjana S. Roa, Adv. in IA 363/2019

Mr. Manish Paliwal

Mr. Anjaneya Mishra and Mr. Sahil, Advs. in CA
3434/2020

Mr. Kinshuk Chatterjee and Mr. Kushal Bansal,
Ms. Srishti Gupta, Advs.

ORDER

IA-4198/2020:-

The Respondents are directed to file their responses by next date of hearing.

List the matter on **02.11.2020**.

IA-3932/2020:-

List the matter on **02.11.2020**.

— Sd —

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

— Sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)